

(2023) 03 SEBI CK 0061

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 174 Of 2023, Appeal No. 629 Of 2022

Malay Bhow

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 31-03-2023

Acts Referred:

Citation : (2023) 03 SEBI CK 0061

Hon'ble Judges : Tarun Agarwala, Presiding Officer

Bench : Single Bench

Advocate : Akshita Sharma, Ravishekhar Pandey, Shefali Shankar, Rasika Ghatge, Nishit Dhruva

Final Decision : Allowed

Judgement

Tarun Agarwala, Presiding Officer

1. Delay in filing the reply by the respondent is condoned. The application is allowed. The reply is taken on record.
2. Rejoinder has already been filed. On account of non-availability of the bench, the matter is adjourned. List on May 09, 2023.
3. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.